GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4288
ANSWERED ON:20.02.2014
REHABILITATION OF MINORITIES
Ahmed Shri Sultan ;Shanavas Shri M. I.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of minority families affected due to religious violence in the country during the last three years and the current year;
- (b) the details of schemes in place for rehabilitation of minorities and the rehabilitation projects including financial assistance programmes carried out as recommended in the Sachar Committee report for victims of communal riots during the said period, State-wise; and
- (c) the number of applications received by the National Commission for Minorities during the said period and action taken thereon?

Answer

MINISTER OF STATE, MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

- (a)& (b) "Police" and "Public Order" 1/2 being State subjects under the Constitution of India, the responsibility of dealing with communal violence and maintaining relevant data in this regard rests primarily with respective State Governments. The respective State Governments are implementing schemes/rehabilitation projects / financial assistance to the riot affected victims as per procedures laid down by them. Details like extent of loss of property, compensation paid to affected families, persons displaced/rehabilitated, persons arrested or convicted etc., are not maintained centrally.
- (c): As per information received from National Commission for Minorities, the details of all the complaints (as on 14-02-2014) received during last three years and the current year are given below:

Year Closed Forwarded and Closed Report Called Under Process Total 2010-11 1486 609 283 0 2378 2011-12 1172 758 256 253 2439 2012-13 999 680 139 309 2127 2013-14 618 475 345 879 2317 (upto 14.02. 2014)